

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN REGION- CHENNAI.

(NEW No). O.A.No. 105 OF 2023

IN

(OLD No.) O.A.No.571 OF 2022.

IN THE MATTER OF:

Lakshmana Guntreddi.

Applicant.

Vs

State of Andhra Pradesh & Others

Respondents.

ADDITIONAL TYPED SET OF INDEX FILED BY THE 6TH RESPONDENT

S.NO	PARTICULARS	P.NO.
1	Reply Affidavit filed by the 6 th Respondent to the APPCB Report	
2	Annexure - 1: CFO / CTO Copies of M/s. Visakhapatnam Port Trust	
3	Annexure - 2: CFO / CTO Copies of M/s. Vizag Sea Port Ltd.;	
4	Annexure - 3: CFO / CTO Copies of M/s. Vizag General Cargo Berth Pvt. Ltd.	
5	Annexure - 4: Visakhapatnam Port Authority (VPA) submitted compliance report vide letter dated 27.04.2024 on APPCB show cause notice dated 22.04.2024.	
6	Annexure - 5: Work Order issued to M/s. Environment SA, Chennai for Replacement of spares along with 2 years operation & maintenance of existing monitoring stations.	
7	Annexure - 6 Photos of CAAQMS surroundings	

FILED BY

M.R.DHARANI CHANDER
ADVOCATE FOR 6TH RESPONDENT.
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CHENNAI-600 001.
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EMAIL: dharanichander@gmail.com.

PLACE: CHENNAI.

DATED: __.09.2024.

मुख्य अभियंता

CHIEF ENGINEER

विशाखपत्तनम पोर्ट ट्रस्ट

Visakhapatnam Port Trust

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN REGION- CHENNAI.

(NEW No). O.A.No. 105 OF 2023

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IN THE MATTER OF:

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Respondents.

REPLY AFFIDAVIT FILED BY THE 6TH RESPONDENT TO THE 2.08.2024 REPORT OF 4TH RESPONDENT (APPCB)

I, Nandini Sri Rama Chandra Murthy, S/o Sri B. Sawarappa (Late) aged 53 years, Chief Engineer, Civil engineering Department, Vizakhapatnam Port Authority, do hereby solemnly affirm and state as follows:

I am the 6th Respondent herein and am very well acquainted with the facts and circumstances of this case.

I submit that the 6th Respondent already filed the Affidavit and Type set of Documents on 01.12.2023 before this Hon'ble Tribunal regarding the Compliance of the NGT Joint Committee Recommendations.

I further submit that this Hon'ble Tribunal by an order dated 08.04.2024 directed the 4TH Respondent APPCB to inspect and file the compliance Report of the 6th Respondent & 7th Respondent. Based on the above direction, the Respondent (APPCB) inspected the 6th Respondent Port on 06.05.2024 and filed their report dated 02.08.2024 before this Hon'ble Tribunal regarding the 6th Respondent. Thereafter this Hon'ble Tribunal by an order dated 04.09.2024 as per the request of the 6th Respondent directed to file the Reply to the 4TH Respondent (APPCB) Report.

I submit that in 4TH Respondent (APPCB) Report dated 02.08.2024, they have admitted that NGT Joint Committee Recommendations in clause (a) to (l) except (e) only one Condition not complied by the 6th Respondent Port mentioned and in this regard, we are submitting the following reply as follows:


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- I) e) The Port shall maintain coal stocking heights as per the APPCB Consent Conditions.

The 4th Respondent (APPCB) issued consent order to two types of orders to store the stock piles :

1. Consent order for operations for the 6th Respondent (VPA) not store stack piles in coal yards more than 6 meters by an order dated 13.04.2022 (**Annexure -1**). The 6th Respondent always maintaining as per the Consent order of the 4th Respondent (Page No. 11 and point no.5 of the Main affidavit clearly Mentioned).
2. However, the 4th Respondent given consent order to the PPP operators (Vizag Sea Port Ltd by an order dated 14.12.2021 (**Annexure -2**) and Vizag General Cargo Berth Pvt Ltd by an order dated 17.09.2020 (**Annexure -3**)) not to stack more than 10 metres. (These PPP Operators operating within the 6th Respondent area).

Hence, 4th Respondent after giving the Consent order to maintain 10 metres to the PPP operators cannot blame the 6th Respondent. Further, the 6th Respondent constructed high rise wall at city interface up to 11.5 metres and the same is bringing to the knowledge of this Hon'ble Tribunal (in this regard the 6th Respondent clearly mentioned in the Page 5 of the Main affidavit dated 01.12.2023 clearly mentioned about the height).

II). The 4th Respondent raised 2nd objections in their report as mentioned as follows:
The Facility maintaining CAAQMS stations not meeting the NAAQM standards. at three locations Viz, near GCB area, Near GVMC Area near Municipal stadium & near R&D yard.

The 6th Respondent submits as follows regarding the above directions of the 4th Respondent :

As far as CAAQMS stations are situated in the following areas (P.No.54 of Main Type set).

- 1). R& D Yard CAAMQS station situated at inside the VPA Premises were observed that meeting the NAAQM Standards as per the Report.
- 2). GCB area CAAQMS station situated outside the VPA premises away from 20 metres and surrounded by around 10,000 residents with high rise buildings(P.No.18: Main Type set).
- 3). GVMC Area Municipal Stadium Situated at more than 500metres away from the VPA premises.

Regarding three CAAQMS stations is concerned, the 6th Respondent gave their detailed Reply letter dated 27.04.2024 (**Annexure - 4**) to the 4th Respondent as follows:

In this connection, As per the Air quality monitoring report of APPCB at 2 stations i.e GCB and GVMC stadium -PM 10 exceeds the NAAQ standard values not due to Port operations alone but also due to the various other factors such as regular heavy goods traffic movement on NHAI & GVMC roads, various civil constructions works carried out by the public / private agencies and also burning of tyres from the automotive shops leased by the GVMC all around the existing CAAQM stations. R&D yard is the only station which is surrounded by the port operations where the

AAQ values are within the limits of NAAQ standards. In this regard, the 6th Respondent enclosing the Photos as Annexure – 6.

I submit that thereafter, as directed by APPCB, VPA issued Work Order to M/s. Environment SA, Chennai (OEM – Original Equipment Manufacturer) for Replacement of spares along with 2 years operation & maintenance of existing monitoring stations for an amount of Rs. 69,66,125/- and Rs. 1,31,95,908/- respectively. The copy of work order is enclosed as Annexure – 5.

I submit that the 6th Respondent reserves their right to file their further additional Counter/Reply Affidavit and documents at any time of during the pendency of the above case.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the Original Application and there by render justice.

6th Respondent.

VERIFICATION

I, _____, aged about years having office at _____, the above named deponent, do hereby verify the contents of the forgoing reply affidavit are true and correct to my knowledge and no part of its false and no material has been concealed therefrom.

Verified at Vishakhapatnam on this day of 23 September, 2024.

6th Respondent.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2436217, Website : <https://pcb.ap.gov.in>

**RED CATEGORY
CONSENT & AUTHORIZATION ORDER**

Consent Order No : APPCB/VSP/VSP/45/CFO/HO/1933-

13/04/2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Visakhapatnam Port Trust
Port Area, Visakhapatnam -530 035.
E mail: vptenvironmentcell21@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1)	Domestic Effluents	3,091	The Port shall treat wastewater in existing STP, after treatment in STP, the treated wastewater shall used for dust suppression, duly meeting the Board's discharge standards (BOD-30 mg/l)

ii. Emissions from chimneys: NIL

iii. HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous / Other Wastes namely:

S. No.	Name of the Hazardous Waste	Stream Number as per HWM Rules	Quantity of Hazardous waste	Disposal Option
1.	Used Lubricating oil/ Waste oil/	5.1 of Schedule – I	70 KLPA	Shall be routed through M/s. APEMC to authorized Re-


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	Drained oil			processors / Recyclers
2.	Balast water/ Sludge containing oil from ships		3000 KLPA	
3.	Empty oil barrels	33.3 of Schedule – I	500 Nos/yr	After complete detoxification shall be disposed to the outside agency
Other Waste:				
4.	E- waste	--	0.5 TPA	Authorized Reprocessors / Recyclers
5.	Scrap/ used lead acid batteries	--	300 Nos/ Annum	Authorized Reprocessors / Recyclers

This consent order is valid for the following only:

Handling cargo of 46.55 Million MT/ Annum including 1,00,000 TEU of containers, in inner harbour (EQ 1 to EQ 7 berths, WQ 1 to WQ 8 berths, OR 1 & OR 2 berths and fertilizer berth) and outer harbour (OSTT, NOM, LPG Berth and MPB)

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the **31st day of December, 2026.**

VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-APPCB

To

M/s. Visakhapatnam Port Trust
Port Area, Visakhapatnam -530 035

Copy to:

1. The JCEE, APPCB, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, APPCB, Regional Office, **Visakhapatnam** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.


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3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
8. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The industry may explore the possibility of tapping the solar energy for their energy requirements.
12. The industry should educate the workers and nearby public of possible accidents and remedial measures.
13. The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.

SCHEDULE - B

The VPT shall comply the following:

1. The VPT shall cover all dusty cargo with tarpaulins.
2. The VPT shall submit the plan/ drawing showing, the earlier coal and other dusty cargo stack yards in city interface shifted to port interior areas as a part of re-organization of the stacking yards which are near to the city interface.



3. The VPT shall remove the dusty cargo i.e., coal cargo near to city interface at R-2, R-4 & R-5, A, B yards at TM Office until the MDSS is installed and ready for operation as per the action plan submitted against NGT directions for which BG is given to APPCB.
4. The VPT shall construct 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R9 areas for storing the dusty cargo. Action plan with timelines shall be submitted.
5. The VPT shall not store any dusty cargo without MDSS system at any location in the Port premises.
6. The VPT shall mechanize EQ-6 along with the proposed cargo and submit action plan.
7. The VPT shall submit action plan for completion of dismantle and reconstruct WQ-2 to WQ-4 berths.
8. The VPT shall not store stock piles in coal yards more than 6m.
9. The VPT shall export aluminum powder bags and any other bagged cargo as a precautionary measure with sea wall nets at berths and shall not cause any spillages on berth as well as in sea water.
10. The VPT shall submit action plan to minimize the solid waste at source which suitable sustainable technology.
11. The Port (including PPP operators) shall route the hazardous waste through APEMC and ensure routing the bilge oil generated from Ships through APEMC.
12. The Port shall connect the CC Cameras to APPCB website.
13. The Port shall take measures to maintain the ambient air quality within the stipulated standards.
14. The Port shall provide display sign boards at berths and cargo stocking area showing the details of the berth & cargo handling.
15. The Port shall fill the gaps in between GI sheets with geo net installed above the compound wall from convent junction to Kobbarithota junction.
16. The Port shall achieve 100% target under Green Visakha Program.
17. The VPT shall convert the coal handling trucks into Automated Tarpaulin Closure System and also ensure the PPP operators to comply with the same.
18. Dry bulk cargo which is prone to dust emissions only to be handled through mechanization at all new/modified/ upgraded berths.
19. All construction and Establishment activities must be started only after obtaining valid EC & CFE.
20. The Port shall comply the Task Force directions issued by the Board time to time.
21. The facility shall provide dry fogging system as per the condition stipulated by the Board as the facility has provided only water sprinkling system (MDSS systems) at cargo handling area and stacking area.
22. The facility shall explore the possibility to install tube conveyor system to transport dusty cargo to control dust pollution on surroundings effectively as the facility located in Visakhapatnam city and also receiving complaints from the nearby residents on air pollution problems and shall submit the action plan in this regard.
23. M/s.VPT shall submit the action plan for mechanization of partly

- mechanized berths (5 nos) and other berths.
- 24.The port shall handle dust free cargo like fertilizers, food grains and bagged cargo, steel, granite etc. in EQ-2 to EQ-5.
- 25.M/s.VPT shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.
- 26.The district crisis group formed under MSIHC rules shall monitor and review the safety measures regarding of Ammonium Nitrate and ensure additional safety precautions to be taken by conducting periodical mock drills under the supervision of the District Crisis Group.
- 27.The VPT shall take all the necessary measures to control the air pollution and shall ensure that PM2.5 & PM10 daily/monthly and annual average values are within the standard.

WATER POLLUTION:

- 28.The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below.

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1	pH	5.50 – 9.00
	Total Suspended Solids (TSS at 103 – 1050C)	<100.00
	Oil and Grease	10.00
	Biochemical Oxygen Demand (BOD in 3 days at 27 ⁰ C)	30.00
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml

- 29.The source of water is GVMC. The Port shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S.No	Purpose	Quantity
1.	Sprinkling and dust suppression	10,055 KLD
2.	Domestic & gardening	8 Lakh Gallon per Day or 8820 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

- 30.The Port shall maintain Electro Magnetic flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.
- 31.Rain water shall not be allowed to mix with either trade or domestic effluents. Port shall maintain storm water drains, properly.

AIR POLLUTION:

- 32.The Port shall ensure compliance with ambient air quality standards of PM10 - 100 micro grams/ m³; PM2.5 - 60 micro grams / m³; SO₂ - 80 micro grams/ m³; NO_x – 80 micro grams/m³, (day average standards). The Port shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E),

dated. 16.11.2009 and also the

Noise standards: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

- 33.The Port shall comply with the following for controlling fugitive emissions:
1. Vehicle movement shall be minimized / eliminated by implementing mechanical operation.
 2. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
 3. Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
 4. Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.
- 35.The VPT shall maintain 3 CAAQM Station within the plant as per the specifications of CPCB for online monitoring of PM10, PM2.5, SO2 & NOx with networking facility to Head Office, APPCB.
- 36.The terminal shall take all measures to control dust emissions in and around the terminal.
- 37.The terminal shall provide and maintain Water sprinkling effectively at all container handling & truck moment areas.

GENERAL:

- 38.The VPT shall not increase the cargo handling capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
- 39.The terminal shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
1. Daily cargo handling & containers details.
 2. Quantity of Effluents generated, treated, recycled/reused.
 3. Log Books for pollution control measures.
 4. Characteristics of effluents and emissions.
 5. Hazardous/non hazardous solid waste generated and disposed.
 6. Inspection book.
 7. Manifest copies of effluents / hazardous waste.
- 40.Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.
- 41.Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.
- 42.DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea water.
- 43.The Port shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.
- 44.The Port shall comply with SoPs issued by CPCB time to time for all the wastes.
- 45.The VPT shall remove the dusty cargo (Gypsum) which is stored newly at S6 area or provide a closed shed for storage of cargo of S6 area.
- 46.M/s. Visakhapatnam Port Trust shall clean the internal roads on a daily basis. It shall

- ensure that GVMC clean the roads around the Port area and NHAI shall clean the flyover connecting the national highway and Port area on a daily basis.
- 47.The VPT shall maintain their own Task Force for regular monitoring and to take stringent action against the defaulters.
 - 48.The terminal shall use the NAVIS software to detect the material inside the containers.
 - 49.The terminal shall not undertake any industry cargo stuffing / de-stuffing at the exciting premises. There shall not be intra container transfer of material in the premises.
 - 50.The terminal shall put sign boards (demarcation) on each container representing type of material stored in the container.
 - 51.The terminal shall maintain leaky container enclosure with a provision for collection of The International Maritime Dangerous Goods (IMDG) in case of leakage as hazardous waste and same shall be disposed to TSDF, Parawada.
 - 52.Thick green belt should be developed covering an area of minimum 33% of the total area, without disturbing existing green belt. Action plan to comply with this condition shall be submitted to the Board.
 - 53.The terminal shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises.
 - 54.The terminal shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the terminal and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.
 - 55.The Port Authorities shall obtain prior permission from MoEF&CC, GoI and APPCB for any changes in the cargo type / capacity.
 - 56.Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
 - 57.The VPT shall comply the Hon'ble NGT orders / directions time to time.

Special conditions:

1. The Port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
2. The Port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
3. The Port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
4. The Port shall install fluorescent Wind Vane at the highest point in the Port premises.

5. The Port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the Port premises and outside the Port premises and emergency response system.
6. The Port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.

SCHEDULE - C

[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The terminal shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
11. The terminal shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The terminal shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
13. The terminal shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB.
14. The terminal shall maintain proper records for Hazardous and Other Wastes stated in


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Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-APPCB

To
M/s. Visakhapatnam Port Trust
Port Area, Visakhapatnam -530 035.

Signed by Vijay Kumar

Gsrkr Ias

Date: 13-04-2022 12:20:42

Reason: Approved



मुख्य अभियंता

CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट

Visakhapatnam Port Trust



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2463200, Website : <https://pcb.gov.in>

**RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER**

Consent Order No : APPCB/VSP/VSP/13519/CFO/HO/2021-

14/12/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Vizag Seaport Pvt Ltd,
S-4 Gallery, Near GFCL,
Port Area, Visakhapatnam District – 530 035
E-mail: sv@vizagseaport.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1	Domestic wastewater	20	Shall be treated in STP and the treated wastewater shall be used for dust suppression and greenbelt, duly meeting the discharge standards.

ii. Emissions from chimneys:


Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1.	Attached to 1x125 KVA & 1 X 65 KVA DG sets	--

iii. HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Vizag Seaport Pvt., Ltd. (VSPL), S4 Gallery, Port Area, Visakhapatnam District is hereby granted an authorization to operate a port for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Used oil	5.1 of Schedule - I	8 KLPA	Shall be routed through M/s. APEMC so as to send to APPCB authorized re-processors /


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				recyclers (as recyclable waste)
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***This consent order is valid to Handle the following Cargo :**

Sl. No.	Product	*Quantity in Million Metric Ton's Per Annum
1.	Thermal Coal	1.5
2.	Fertilizer	0.2
3.	Coking coal	3.6
4.	Lime stone	0.2
5.	Coke	0.15
6.	Calcined coke	0.12
7.	Granite	0.08
8.	Food grains	0.03
9.	Timber logs	0.03
10.	Iron & Steel	0.3
11.	Blast Furnace slag	0.02
12.	Manganese Ore	0.3
13.	Iron ore	1
14.	Chromium Ore	0.02
15.	Illuminated sand	0.1
16.	Steel scrap	0.2
17.	Machinery	0.05
18.	Gypsum	0.9
19.	Bentonite	0.2
20.	Anthrasite Coal	0.1
21.	Industrial Salt	0.2
22.	Bauxite	0.1
23.	Fertilizer raw materials	0.1

***The port shall restrict the cargo handling capacity to 7.5 Million Metric Tons Per Annum.**


This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of December, 2026.**

BATCHU SIVA PRASAD, CEE(BSP), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To

M/s. Vizag Seaport Pvt Ltd
S4 Gallery, Near GFCL,
Port Area, Visakhapatnam District


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Copy to :

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, Regional Office, **Visakhapatnam** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the port, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The port should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The port shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
8. The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The port may explore the possibility of tapping the solar energy for their energy requirements.
12. The port should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

1. The Port shall comply with the following conditions:
 - i. The cargo stacking height shall not be more than 10 m from the ground level.
 - ii. The port shall cover all the stock piles with tarpaulins
 - iii. The port shall provide water sprayer at EQ-9 berth to control fugitive emissions.
 - iv. The port shall submit action plan for green belt development in Port area as well as in Exim Park land and mangrove development
 - v. The port shall submit offsite emergency plan.
 - vi. The port shall submit consolidated monthly records of water & energy consumption for operation of MDSS.

WATER POLLUTION:

2. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below.

Outlet No.	Parameter	Concentration in mg/l
1	pH	6.00 – 9.00
	Total Suspended Solids (TSS at 103 – 1050C)	<100.00
	Oil and Grease	10.00
	Biochemical Oxygen Demand (BOD3 at 270C)	30.00
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml

3. The source of water is Visakhapatnam Port Supply and following are the water consumption details:

Sl. No.	Purpose	Quantity (KLD)
1	Domestic purposes.	24
2	Dust suppression system (STP treated waste water)	500
	Total	524

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR POLLUTION:

4. The port shall ensure compliance with ambient air quality standards of PM10 - 100 mg/ m³; PM2.5 - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, (day average standards).

The port shall comply with National Ambient Air Quality Standards stipulated in CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 and also the

Noise standards: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

5. The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

GENERAL:

6. The Vizag Sea Port shall maintain proper automated Mechanical Dust Suppression System (MDSS) for all stock yards, dusty cargo berths and conveyor belts.
7. The Vizag Sea Port shall increase the frequency of operations of sprinklers for effective dust suppression and maintain AAQ within the standards in the area.
8. The Vizag Sea Port shall ensure that the trucks transporting cargos from the berth shall be covered with tarpaulin to avoid fugitive emissions / spillages.
9. The port shall not handle the cargo beyond the consented capacity and furnish report every month.
10. The Vizag Sea Port shall ensure that there shall not be any open storage of urea or any other fertilizer materials.
11. The Vizag Sea Port shall submit monthly monitoring reports to Board Office under copies to Regional Office and Zonal Office, Visakhapatnam.
12. The port shall not carry out any barge cutting activity without permission from Board.
13. The Vizag Sea Port shall comply with directions issued by CPCB / MoEF&CC / APPCB from time to time.

Special conditions:

14. The Vizag Sea Port shall have valid Fire NOC.
15. The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.
16. The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time.

SCHEDULE – C

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the port.
8. An application for the renewal of an authorisation shall be made as laid down under



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these Rules.

9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
12. The port shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
13. The port shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.


BATCHU SIVA PRASAD, CEE(BSP), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To
M/s. Vizag Seaport Pvt Ltd
S4 Gallery, Near GFCL, Port Area,
Visakhapatnam District.

Signed by Batchu Siva
Prasad

Date: 14-12-2021 15:04:37

Reason: Approved


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CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : www.pcb.ap.gov.in

RED CATEGORY
RENEWAL OF CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/VSP/VSP/45/CFO/HO/2020-

17/09/2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Vizag General Cargo Berth Private Limited,
GCB & East Yards of
M/s. Visakhapatnam Port Trust,
Visakhapatnam, Andhra Pradesh
E-mail: CSateesh.Kumar@vedanta.co.in

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1)	Domestic Effluents	10.00 KLD	Shall be treated in STP, the treated waste water shall be used for green belt development / toilet flushing/ dust suppression.

ii) Emissions from chimneys:

Sl.No.	Source of Pollution	Flow rate in m3/hr
1.	1 X 500 KVA, 1 X 100 KVA & 1 X 15 KVA DG Sets	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Vizag General Cargo Berth Private Limited, GCB & East Yards of M/s. Visakhapatnam Port Trust, Visakhapatnam District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

S.No	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal option
1.	Used spent oil	5.1 of Schedule - I	18 KL/ Annum	Authorised Reprocessors/ Recyclers.

This consent order is valid for handling cargo with capacity mentioned below:

S.No.	Activity	Capacity
1.	Cargo Handling of Coking coal and steam coal at General Cargo Berth (GCB) & East Yard, Outer Harbor of M/s. Visakhapatnam Port Trust, Visakhapatnam	10.18 Million Metric Tons per Annum, which includes 4.58 Million TPA of permitted capacity of M/s VPT vide CFO order dated 11.05.2017.

The cargo handling shall be done by completely mechanized operations. No manual handling of cargo is permitted.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31st day of July, 2025.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER-4-APPCB

To
M/s. Vizag General Cargo Berth Private Limited,
GCB & East Yards of
M/s. Visakhapatnam Port Trust,
Visakhapatnam

Copy to:

1. The JCEE, APPCB, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, APPCB, Regional Office, Visakhapatnam for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant/activity of the industry, which result in, increased effluent/emission discharge and/or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge/emission below the limits.
2. The industry should carry-out analysis of waste-water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two signboards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the industry premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review/revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of


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- the Acts by the Board.
6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
 7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
 8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell/transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
 10. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
 11. The industry may explore the possibility of tapping the solar energy for their energy requirements.

SCHEDULE - B

1. The facility shall monitor the coal heaps through CC cameras, and water sprinkling shall be carried out as and when dust generation is noticed, and the stacking height of the coal/ dusty cargo shall not exceed 10 m.
2. The facility shall cover all the coal cargo stacks with tarpaulins and shall ensure that at-least 80% of coal stack yard exists without tarpaulin cover until the stock is cleared / transferred. The MDSS shall be kept in operation effectively for fugitive dust suppression during transit handling of dusty cargo.

Water Pollution:

2. The effluent discharged shall comply with the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1.	pH	5.50 - 9.00
	Total Suspended Solids (TSS at 103 - 105 ⁰ C)	<100.00
	Biochemical Oxygen Demand (BOD ₃ at 27 ⁰ C)	30.00
	Fecal coliform (FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	<1000

3. The Vizag. General Cargo Berth Private Ltd., shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the

quantities mentioned below:

S.No.	Purpose	Quantity
1.	MDSS	700 KLD
2.	Domestic	50 KLD
	Total	750 KLD

Air Pollution:

4. The Vizag General Cargo Berth shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 micro gram) - 100 micro gram / m³; PM_{2.5} (Particulate Matter size less than 2.5 micro gram) - 60 micro gram / m³; SO₂ - 80 micro gram / m³; NO_x - 80 micro gram / m³, outside the industry premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

General:

5. The Vizag General Cargo Berth shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
6. The Packaged Sewage Treatment Plant (STP) shall be operated regularly.
7. The facility shall operate dry fogging system regularly the dust emission system connected to silos in the wagon loading yard.
8. Following measures for controlling fugitive emissions shall be carried out continuously.
- Fully mechanized handling equipment for loading & unloading operations.
 - Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like cooking coal and steam coal.
 - No Vehicle movement is allowed except during break down of the mechanized system.
 - Traffic congestion shall be avoided.
 - All cargo vehicles moving out from the Vizag General Cargo Berth shall be passed through vehicle wash area.
 - Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.
 - All the vehicles involved in transportation of cargo during the break downs shall be covered with tarpaulin and also ensure to manage vehicles
 - Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.
9. The facility shall restrict the cargo movement by Road to 1 MMTPA with the following conditions as stipulated in the earlier CFO amendment Order dated 26.05.2014 with the following conditions:
- The movement of cargo trucks does not constitute change in the project profile submitted for the purpose of obtaining EC dated 01.09.2009 as committed by industry. In case, any deviation in the project profile is observed, the same shall be brought to the notice of MoEF by M/s. VGCBPL through M/s. VPT under intimation to APPCB.
 - The truck movement shall be through a dedicated M/s. VPT service road meant for truck movement located at Southern end of the stack yard to avoid movement of trucks closer to residential areas.
 - The trucks shall be fully covered with tarpaulin while plying with cargo on

- the roads.
- d. Fugitive emission levels on account of truck movement, if any, shall be measured with due comparison with base-line AAQ data prior to commencement of truck movement and submit report to Board.
- e. The port shall comply with their commitments submitted vide letters dated 21.04.2014 and 19.05.2014.
10. There shall not be any truck loading / movement in the GCB. The truck movement shall be through a dedicated M/s. VPT service road meant for truck movement located at Southern end of the stack yard to avoid movement of trucks closer to residential areas.
11. Following measures shall be taken to control dust emissions at various dust generating sources such as:
- a. At Ship unloader - Fixed cone nozzles shall be operated at receiving hoppers.
- b. At Belt Transfer Points (in Transfer Towers) - Fixed nozzles at regular intervals, mounted on skirt area for water sprinkling on discharge hoods of conveyors.
- c. At Stock yard - Water sprinkling system at high pressure with swiveling type nozzles shall be operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular intervals to cover stockpile height and width. In other areas of stockpiles, two sprinklers at a time shall be operated sequentially to control dust generation due to winds.
- d. At Rapid loading system - fixed cone nozzles shall be installed, at regular intervals, at discharge point of shuttles conveyor on Rapid loading system.
12. The facility shall maintain adequate number of silos at rapid wagon loading system with proper pollution control system.
13. All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements.
14. Fire detection and fire fighting facilities with adequate water storage facility shall be maintained in fire prone area in consultation with Directorate of Fire Firefighting.
15. Measures incorporated in onsite & offsite Disaster Management plan shall be implemented. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan.
16. The following rules and regulations notified by the MOE&F, GOI shall be implemented:
- a. Hazardous Waste Management Rules, 2016.
- b. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
- c. Batteries (Management & Handling) Rules, 2010.
- d. E-Waste (Management & Handling) Rules, 2012.
17. The conveyor of 2.5 Km length shall be completely cladded with leak proof arrangements.
18. The trucks shall be fully covered with tarpaulin while plying with cargo on the roads.
19. Greenbelt shall be maintained around the coal stockyards and along boundary to prevent fugitive dust.
20. The Port shall comply with their commitments submitted vide their letters dated 21.04.2014 and 19.05.2014.
21. The stacking height of Coking coal and steam coal shall not be more than 10 meters.
22. The Vizag General Cargo Berth Pvt. Ltd., shall comply with all the directions issued by the Board from time to time.

23. The Vizag General Cargo Berth Pvt. Ltd., shall not allow any hazardous wastes through the port.
24. The Vizag General Cargo Berth Pvt. Ltd., shall not store any hazardous cargo containers within premises.
25. The Vizag General Cargo Berth Pvt. Ltd., shall submit monthly monitoring reports to Board Office under copies to Regional Office and Zonal Office, Visakhapatnam.
26. The Vizag General Cargo Berth Pvt. Ltd., shall comply with all after conditions stipulated in the CFE order dated 11.01.2011 & 19.02.2012 and CFO amendment order dated 26.05.2014.
27. The applicant shall submit Environment Statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments.
28. The conditions stipulated are without prejudice to the rights and contentions of this Board, in any Hon'ble Court of Law and further order of the Hon'ble High Court of A.P.
29. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department / Dock Safety Inspectorate and to the Regional Office, APPCB on monthly basis duly certifying the same.
30. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department / Dock Safety Inspectorate and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
31. The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/Dock Safety Inspectorate to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.
32. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department/ Dock Safety Inspectorate. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible

- scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 180 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The industry shall store Used / Waste Oil in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. The industry shall inventorize the hazardous wastes and its quantities stored within the industry premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.
16. The industry shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
17. Annual return shall be filed by June 30th for the period ending 31st March of the year.

The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER-4-APPCB

To
M/s. Vizag General Cargo Berth Private Limited,
GCB & East Yards of


मुख्य अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust

M/s. Visakhapatnam Port Trust,
Visakhapatnam - 530 035

Signed by Dr.

B.madhusudhana Rao

Date: 17-09-2020 19:28:55

Reason: Approved



बिनाय अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust

M/s. Visakhapatnam Port Trust,
Visakhapatnam - 530 035

Signed by Dr.

B.madhusudhana Rao

Date: 17-09-2020 19:28:55

Reason: Approved



मुख्य अभियंता

CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट

Visakhapatnam Port Trust



విశాఖపట్టణం పోర్ట్ ప్రాధికారణ
(పత్తన, పోత్ పారివాహన ంవం జలమార్గ మంత్రిాలయ)
VISAKHAPATNAM PORT AUTHORITY
(Ministry of Ports, Shipping & Waterways, Govt. of India)
విశాఖపట్టణం పోర్ట్ అథారిటీ
(పత్తన, పోత్ పారివాహన మంత్రికలనా భారత ప్రభుత్వం)

No. IENG/Env.Cell/APPCB/SCN/2024
Date: 27.04.2024

To
Joint Chief Environment Engineer,
Zonal Office, Visakhapatnam,
Andhra Pradesh Pollution Control Board,
Madhavadhara VUDA colony,
VISAKHAPATNAM-530018

Sir,

Sub: APPCB - Zonal Office - Visakhapatnam - M/s. Visakhapatnam Port Authority, Port area, Visakhapatnam- improper functioning of CAAQM stations, high Particulate (PM10&PM2.5) concentration in the ambient air at the locations in the vicinity of M/s VPA and causing severe dust nuisance in the surrounding Environment- Show Cause notice -**Compliance of VPA**- Reg.

- Ref: 1. APPCB notice No.7061/PCB/ZO-VSP/VSP/Tech/2024-70 dated 22.04.2024
2. VPA Lr No IENG/Env.Cell/APPCB/CAAQM/2024 dated 02.02.2024
3. CFO order No APPCB/VSP/VSP/45/CFO/HO/1933 dated 13.04.2022

With reference to the subject cited above. As per the Condition No. 35 of Schedule - B of CFO dated 13.04.2022 "VPA shall maintain 3 CAAQM Stations within the plant as per the specifications of CPCB for online monitoring of PM₁₀, PM_{2.5}, SO₂ & NO_x with networking facility to Head Office, APPCB".

In this regard, VPA has awarded work order to M/s. Environment S.A. India Pvt. Ltd., Mumbai for installation, commissioning, operation and maintenance of 3 CAAQM Stations viz. GCB (Kotaveedhi), GVMC Stadium and R&D Yard areas in 2015 and installation completed by 2016 and operation & maintenance is attending till to date.

In this connection, it is to bring to your kind notice that VPA has already informed to APPCB vide letter 2nd cited that the existing 3 CAAQM Stations are becoming age old and equipment is in mal-functioning, which needs replacement. Accordingly, VPA proposed to take fresh tender for the work of "Installation, commissioning, operation and maintenance of 3 Continuous Ambient Air Quality Monitoring (CAAQM) Stations" and the work will be completed in another 6 months after tendering and finalization of contract (Copy of VPA-CAAQM Notice Inviting Tender is enclosed for ready reference) Further, VPA requested APPCB to permit to carry out Ambient Air Quality Monitoring at the same 3 locations in port area through gravimetric method by till commissioning of new CAAQMS as a stop gap arrangement, it is also requested VPA for shifting of existing GVMC station to inside

VPA premises
Visakhapatnam Port Authority, Visakhapatnam - 530 035, Phone : (91) + 891-2562758, Fax : (91) + 891-2565023

విశాఖపట్టణం పోర్ట్ ప్రాధికారణ, విశాఖపట్టణం - 530 035, ఫోన్ : (91) + 891-2562758 ఫేక్స్ : (91) + 891-2565023

E-mail : chairman.vpt@gov.in

Handwritten signature

मुख्य अधिकारी

CHIEF ENGINEER

విశాఖపట్టణం పోర్ట్ ట్రస్ట్

Visakhapatnam Port Trust

In this connection, As per the Air quality monitoring report of APPCB at 2 stations i.e GCB and GVMC stadium -PM 10 exceeds the NAAQ standard values not due to Port operations alone but also due to the various other factors such as regular heavy goods traffic movement on NHAI & GVMC roads, various civil constructions works carried out by the public / private agencies and also burning of tyres from the automotive shops leased by the GVMC all around the existing CAAQM stations. R&D yard is the only station which is surrounded by the port operations where the AAQ values are within the limits of NAAQ standards.

It is evident that the Visakhapatnam Port Authority (VPA) is very particular in implementing the Environmental Management systems with its dedicated Task Force Team 24x7 to avoid/ minimize dust pollution in the surrounding areas of Visakhapatnam Port by ensuring the following dust mitigative measures:

- i. Mechanization of cargo handling & transportation of cargo through closed conveyor system with Dry Fog System (DFS) to avoid dust pollution.
- ii. Constructed Covered Storage Sheds in Port Area with Dust Suppression as well as Fire Protection System.
- iii. Regular wetting of roads to suppress any emission of dust during movement of cargo traffic.
- iv. VPA deployed 3 Mechanical Road Sweeping Machines to clean the internal roads and also VPA engaged manual sweepers to sweep the roads and on regular basis.
- v. Installation and operation of automated MDSS (Mechanical dust suppression system) at stack yards to mitigate the dust pollution.
- vi. Deployment of 9 Fog machines/cannons (at berths/ stock yards) to suppress the dust.
- vii. Covering of stacks with tarpaulin.
- viii. Coverage of Tarpaulin on cargo transporting Trucks / Wagons.
- ix. Construction of high rise walls with dust barriers in port area.
- x. Development of green belt and plantation in port area to suppress the dust emission.
- xi. Implementing of Electrification of Railway lines in port area.
- xii. VPA strictly following to allow the PUC certified trucks to transport the cargo.
- xiii. VPA provided Truck Tyre Washing System at 3 locations.
- xiv. VPA ensuring stocking height as per CFO Conditions issued to PPP/BOT operators.
- xv. VPA taking necessary action to reduce the dropping height of cargo by grab from vessels.
- xvi. In addition to the above VPA implemented 10.7MW Solar power to reduce the Carbon foot prints.
- xvii. VPA engaged CNG Buses for reducing pollution as well as non-renewable fuels.


In addition to this, the VPA initiated several Steps towards Monitoring Environmental Sustainability to comply Harit Sagar Guidelines issued by MoPSW:

1. 18MW Solar Power Plant.
2. Augment capacity of 10MLD STP to 15MLD.
3. CNG/Hydrogen/LNG used vehicles.
4. EV vehicles with stations
5. Shore power supply to vessels to reduce the pollution.
6. Fully Mechanization of EQ-1 & EQ-1A, EQ-7, WQ-7&WQ-8 Berths.
7. Widening of roads with NHAI
8. Beautification of Visakhapatnam Port Area.
9. Replacement of non-conventional street lights by LED lights.
10. Municipal Solid Waste disposed to Waste to Generate Power Plants.
11. Introducing of Electric Tugs in next 7 years.

In this regard, It is requested not to initiate any action against VPA, as it is not responsible for high concentration of PM10 and PM2.5 at GCB area and GVMC stadium stations as other factors also contributing.

Therefore, it is also requested the authorities of APPCB not to initiate any legal action against VPA as the malfunction of existing CAAQMS are installed 8 years back and for installation of new equipment tenders are at advance stage of finalization and in the meantime work was awarded to M/s MSV Analytical laboratories, Bellary for monitoring of ambient air quality through gravimetric method.

Yours faithfully,


CHIEF ENGINEER
CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust

Copy to: PS to Chairperson for information of Chairperson please.
Copy to: PS to Dy.Chairperson for information of Dy.Chairperson please.


मुख्य अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust



VISAKHAPATNAM PORT AUTHORITY
CIVIL ENGINEERING DEPARTMENT
ISO 9001, 14001 & 45001 PORT

E-PROCUREMENT NOTICE INVITING TENDERS (NIT)

1. ORGANISATION : VISAKHAPATNAM PORT AUTHORITY
2. DEPARTMENT : Civil Engineering
3. NIT NUMBER : **IENG / CP / EE(Env.Cell) / T / 98 , dt. 28.03.2024**
4. NAME OF WORK : Supply & Installation of Continuous Ambient Air Quality Monitoring System (CAAQMS), Continuous Marine Water Quality Monitoring stations (CMWQMS), Online Continuous Effluent Monitoring System(OCEMS) at STP inlet & Outlet, Online sound level meter with DG Set Noise level and providing LED display Board and Central Server along with 10 years CAMC (Comprehensive Annual Maintenance Contract) after 1 year initial operation and maintenance in Port Area.
5. ESTIMATE CONTRACT VALUE : **Rs. 5,99,03,339/-(Excluding GST)**
6. PERIOD OF COMPLETION : **6 months** for installation from the date of work order and there after 1 year initial O&M total 11 years for Operation & maintenance
7. FORM OF CONTRACT AND CLASS OF CONTRACT : Reputed Contractors / firms having experience in execution of online/real time monitoring works for Air Quality/Marine Water Quality/Effluents/Noise levels.
8. BIDDING TYPE : Open
9. BID CALL NO. : 1st call
10. TYPE OF QUOTATION : PERCENTAGE
11. TRANSACTION FEE PAYABLE TO in online through etenders portal only : **Rs.1500 +270(18%GST) = Rs1770/-**
12. SOLVENCY : **Rs. 50 lakhs**
13. AVERAGE ANNUAL TURNOVER DURING LAST THREE FINANCIAL YEARS : 30 % of Estimated amount put to tender
14. EMD / BID SECURITY : **Rs. 6,99,100/-**
15. EMD / BID SECURITY PAYABLE TO : in online through etenders portal only
(e-Bank Guarantee from a Nationalised / Scheduled bank in the standard proforma VPA may be accepted for value more than Rs.5.00 lakhs)
16. BID DOCUMENT DOWNLOADING START DATE : **28.03.2024** from 14.00 hours
17. PRE-BID MEETING : **04.04.2024** at 15.00 hours in the chambers of CE / VPA
18. BID DOCUMENT DOWNLOADING END DATE : **18.04.2024** upto 13.00 hour
19. LAST DATE AND TIME FOR RECEIPT OF BIDS : **18.04.2024** upto 14.00 hours
20. BID VALIDITY : **120 days** from the date of opening of tender
21. TECHNICAL BID OPENING DATE : **19.04.2024** after 14:00 hours
22. OFFICER INVITING BIDS : Chief Engineer, VPA
23. BID OPENING AUTHORITY : Superintending Engineer (CP), VPA
24. ADDRESS : O/o Chief Engineer, 3rd floor, AOB. VPA, Visakhapatnam-530035, A.P., India
25. CONTACT DETAILS : 0891-2873333, 0891-2873318
0891-2873319, 0891-2874609

The tenderer who wishes to participate shall upload the tender documents to the VPA Website (<http://etenders.gov.in>) and meet the following criteria. Details of average annual turnover shall not be less than (30% of the estimated amount put to tender) during the last 3 (three) years ending 31st March of the previous financial year, duly certified by the Chartered Accountant. Proof of experience in civil works i.e., having successfully completed works in **execution of online/real time monitoring works for Air Quality/Marine Water Quality/Effluents/Noise levels** during last 7 years ending last day of month previous to the one in which applications are invited should be 3 (three) works completed in **execution of online/real time monitoring works for Air Quality/Marine Water Quality/Effluents/Noise levels** each costing not less than the amount equal to 40% of the estimated amount put to tender (or) 2 (two) works completed in **execution of online/real time monitoring works for Air Quality/Marine Water Quality/Effluents/Noise levels** costing not less than 50% of the estimated amount put to tender. (or) one executed work completed in **execution of online/real time monitoring works for Air Quality/Marine Water Quality/Effluents/Noise levels** costing not less than 80% of the estimated amount put to tender. Proof of Registration as a registered contractor with Govt./PSU or with VPT or other organization is not to be treated as an eligibility criteria. If any amendment or addendum will be issued before opening of the tenders and the same may be looked in the website (<https://etenders.gov.in>) and any further clarifications can also be obtained from CE's office VPT. The tenderers may keep a watch for further amendments if any at <http://etenders.gov.in> before submitting the bids and any further clarifications can also be obtained from CE's office VPT. In case of any inconsistency between conditions in the document/ amendments/ corrigendum/ clarifications, the decision of the Engineer-in-charge shall be final. The signed tender documents along with all enclosures/ accompaniments that will be uploaded online on VPT e-procurement web-site (<http://etenders.gov.in>) will only be considered for bid evaluation.

Note: (1) The bidders should pay the Transaction Fee (non-refundable) and EMD only in online through etenders portal only. Further, the bidders shall upload the copy of the online transaction details with UTR No. along with the Technical bid documents failing which the bid shall be summarily rejected. (2) In case of the NSIC/MSME certificate submitted bidders, the eligibility for exemption of Transaction fee and EMD amount subject to fulfilling of tender condition. (3). Port will not accept the payment of transaction fee and EMD through DD/RTGS/NEFT/Net banking etc., and such bids will not be considered for bid evaluation. (4). Provisional turnover will not be considered for evaluation.

CHIEF ENGINEER i/c

Copy to:SE-III / EE(CP) to arrange for display in the VPA tenders website on 28.03.2024 from 12.00 hrs and kept up to 18.04.2024 upto 13.00 hrs.

Copy to:FA & CAO/Nodal Officer, IT/C.V.O. for information.

Copy to: I & PRO for information and arrange to publish in Newspapers.

Copy to:IPA, 1st Floor, South towers, NBCC Place, Lodhi Road, New Delhi – 110 003.

Copy to: Sr. Dy. Director (EDP) for information

Copy to: Notice Board / O.S. to arrange display the tender notice on the notice board.

Copy to:EE (Env.Cell) / AE(Env.Cell) for information and necessary action.

For information with a request to arrange wide publicity:

Copy to:M/s. Builders Association of India, Plot No.43 & 44, 4th Floor, Siripuram, Visakhapatnam

Copy to:The Garrison Engineer, MES, Visakhapatnam

Copy to:The Chief Engineer, DGNP, Visakhapatnam

Copy to:The Chief Engineer, NAVY, Visakhapatnam

Copy to:The Superintending Engineer, CPWD, Visakhapatnam

Copy to:The Superintending Engineer, R&B, Visakhapatnam

Copy to:The Superintending Engineer, Public Health Visakhapatnam

Copy to:The Chief Engineer, VMC, Visakhapatnam

Copy to:The Chief Engineer, VUDA, Visakhapatnam

Copy to:The Divl. Rly. Manager (Engg.), Waltair, Visakhapatnam

Copy to:The Chief Engineer, M/s R.I.N.L., Steel Plant, Visakhapatnam.

Copy to:The Chief Engineer, M/s N.T.P.C., Visakhapatnam.

Copy to:The Chief Engineer, M/s N.H.A.I., Marripalem, Visakhapatnam

Copy to:The Chief Engineer, All Major Ports in India through Fax message.

VISAKHAPATNAM PORT AUTHORITY

No.IENG/Env.Cell/APPCB/CAAQM/2024
Date: 02.02.2024

To
The Environmental Engineer,
Regional Office,
Andhra Pradesh Pollution Control Board,
Behind RTA Office,
Madhavadhara, VUDA Colony,
Visakhapatnam - 530018.

Sir,

Sub: Continuous Ambient Air Quality Monitoring (CAAQM) Stations at 3 identified locations of Visakhapatnam Port Area - Reg.

Ref: 1. Consent Order No.: APPCB/VSP/SP/45/CFO/HO/1933 dated 13.04.2022.
2. Our Letter No.: IENG/Env.Cell/APPCB/CAAQMS/2023 dated 24.11.2023

With reference to the subject cited above. It is to mention that, as per the Condition No. 35 of Schedule - B of CFO dated 13.04.2022 "VPT shall maintain 3 CAAQM Stations within the plant as per the specifications of CPCB for online monitoring of PM₁₀, PM_{2.5}, SO₂ & NO_x.with networking facility to Head Office, APPCB".

In this regard, VPA has awarded work order to M/s. Environment S.A. India Pvt. Ltd., Mumbai for installation, commissioning, operation and maintenance of 3 CAAQM Stations viz. GCB (Kotaveedhi), GVMC Stadium and R&D Yard areas in 2015 and installation completed by 2016 and operation & maintenance is attending till to date.


In this connection, it is bringing to your kind notice that the existing 3 CAAQM Stations are becoming age old and equipment is malfunctioned which needs replacement. Accordingly, VPA proposed to take fresh tenders for the work of "Installation, commissioning, operation and maintenance of 3 Continuous Ambient Air Quality Monitoring (CAAQM) Stations" and the work will be awarded in another 6 months after tendering and finalization of contract. Further, with reference to letter cited under reference(2), VPA requested APPCB to permit to change location of existing GVMC Station to inside of the port premises.

In this connection, VPA proposed to carry out Ambient Air Quality Monitoring at the same 3 locations in port area through out-sourcing through gravimetric method and to shift existing GVMC station to inside VPA premises.

Therefore, it is requested to permit the Ambient Air Quality monitoring through gravimetric method at the 3 areas of VPA till award of new contract for supply, installation, operation and maintenance for Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in VPA.

Thanking you Sir,


Yours faithfully,


CHIEF ENGINEER (STAT)
CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust

Copy to: Member Secretary, APPCB, Vijayawada for kind information.


DESPATCHED


मुख्य अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph: 0891-2719380

SHOW CAUSE NOTICE

Notice No. 7061/PCB/ZO-VSP/VSP/Tech./2024 - 70

Date: 22.04.2024

Sub: APPCB - Zonal Office - Visakhapatnam - M/s. Visakhapatnam Port Authority, Port area, Visakhapatnam- Improper functioning of CAAQM stations, high Particulate (PM10&PM2.5) concentration in the ambient air at the locations in the vicinity of M/s VPA and causing severe dust nuisance in the surrounding Environment- **SHOWCAUSE NOTICE** - Issued - Reg.

- Ref: 1) CTO order No. APPCB/VSP/VSP/45/CFO/HO/1933 DATED 13.04.2022 valid up to 31.12.2026.
2) Inspection and AAQ monitoring of the industry from 06.04.2024 to 12.04.2024.

WHEREAS you are operating an industry in the name & Style of M/s. Visakhapatnam Port Authority, Port area, Visakhapatnam.

WHEREAS the Board vide ref. 1st cited, issued consent and authorization order to your industry to handle cargo of 46.55 Million MT/Anum including 1,00,000 TEU of containers, in inner harbor (EQ 1 to EQ7 berths, WQ1 to WQ 8 berths, OR1&OR2 and Fertilizer berth) and outer harbor (OSTT, NOM, LPG Berth and MPB) duly stipulating necessary conditions and standards, which is valid upto 31.12.2026.

WHEREAS the Board officials inspected your industry and conducted ambient air quality monitoring for the period from 06.04.2024 to 12.04.2024 at the following locations by installing manual ambient air quality stations.

1. Near GCB area
2. Near GVMC Municipal stadium
3. Near R&D Yard

The Board has also carried out ambient air quality monitoring at GCB area (from 06.04.2024 to 08.04.2024) and Municipal stadium (from 08.04.2024 to 10.04.2024) by installing mobile continuous ambient air quality station.

Whereas the ambient air quality results of PM 10 and PM2.5 for the monitoring conducted by the Board and Port CAAQMS are as follows:

Date of monitoring	Location	PM10 (µg/m3)			PM2.5(µg/m3)		
		APPCB (manual)	Port CAAQMS	APPCB inobile CAAQMS	APPCB (manual)	Port CAAQMS	APPCB Mobile CAAQMS
06.04.2024 to 07.04.2024	Near GCB area (Near port CAAQMS-1)	172	86.9	163	40	49.5	35
07.04.2024 to 08.04.2024		114	87.8	128	32	45.9	37
08.04.2024 to 09.04.2024		122	85.0	--	47	46.0	--
09.04.2024 to 10.04.2024		152	84.8	--	71	46.1	--
10.04.2024 to 11.04.2024		194	85.6	--	97	47.0	--
11.04.2024 to 12.04.2024		145	89.1	--	36	51.6	--

Amy

मुख्य अभियंता

CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट

Visakhapatnam Port Trust

06.04.2024 to 07.04.2024	Near GVMC municipal stadium (Near port CAAQMS-2)	181	87.4	--	62	54.0	--
07.04.2024 to 08.04.2024		196	84.3	--	68	52.0	--
08.04.2024 to 09.04.2024		185	80.4	212	47	49.8	59
09.04.2024 to 10.04.2024		220	86.1	266	54	53.2	71
10.04.2024 to 11.04.2024		193	83.4	--	97	51.6	--
11.04.2024 to 12.04.2024		210	84.8	--	80	52.4	--
06.04.2024 to 07.04.2024	Near R&D yard (Near port CAAQMS-3)	73	85.5	--	28	49.8	--
07.04.2024 to 08.04.2024		93	87.0	--	32	50.8	--
08.04.2024 to 09.04.2024		97	85.7	--	35	49.9	--
09.04.2024 to 10.04.2024		152	86.9	--	48	50.0	--
10.04.2024 to 11.04.2024		107	81.5	--	41	47.4	--
11.04.2024 to 12.04.2024		139	77.8	--	45	45.4	--

WHEREAS from the above results, it was noticed that the PM 10 concentrations at all the locations on all the days of monitoring except at R&D Yard (from 06th to 09th April 2024), have far exceeded the NAAQ standard of 24hrs average i.e., 100 µg/m³. The PM 2.5 values have also exceeded the NAAQM standard of 24hrs average i.e., 60 µg/m³.

WHEREAS M/s Visakhapatnam Port Authority have installed 3 Continuous ambient air quality stations (CAAQMS) at 3 locations namely i) Near GCB area, ii) Near GVMC Municipal stadium and iii) Near R&D Yard. During the inspection the Board officials noticed that the online values generated are not uploaded to the Board's website and even the auto data logging facility is not available at the CAAQM stations. The data generated is being noted manually by the operators.

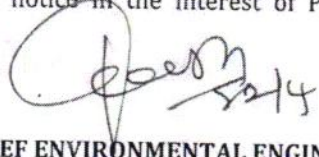
WHEREAS on observation of the data generated by the M/s Visakhapatnam Port Authority CAAQM stations it was noticed that the concentrations of PM10 and PM 2.5 are not representing the actual air quality of the area and the concentrations are far below the actual data generated by the Board during the monitoring period (06.04.2024 to 12.04.2024).

WHEREAS the following lapses were observed at the CAAQM stations of M/s VPA

- The data generated is not being uploaded to APPCB & CPCB websites
- No auto data logging facility available.
- The validity of standard calibration gas cylinder of SO₂, NO₂ and NH₃ has expired.
- Low concentration values of SO₂, NO₂ and NH₃ are being displayed in the analyzers and functioning/calibration of the respective analyzers is suspectable.
- The PM10 and PM2.5 results are not matching with the APPCB monitored values and there is a huge difference between both the monitored results at the same locations.

Hence you are hereby directed to show cause why the Board shall not initiate legal action against your industry for improper functioning of CAAQM stations, high Particulates (PM10&PM2.5) concentration in the ambient air at the locations in the vicinity of M/s VPA and causing severe dust nuisance in the surrounding Environment.

Your reply and action taken report on the lapses noticed should reach this office within 7 days, failing which the Board shall initiate action under the powers vested with the Board under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without further notice in the interest of Public Health and Environment Protection.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Visakhapatnam Port Authority
Port Area, Visakhapatnam.

22/09



मुख्य अभियंता

CHIEF ENGINEER

विशाखपट्टणम पोर्ट ट्रस्ट

Visakhapatnam Port Trust

VISAKHAPATNAM PORT AUTHORITY
CIVIL ENGINEERING DEPARTMENT

WORK ORDER No.01 of EE(Env-cell) of 2024

No. IENG/Env.Cell/CAAQM/O&M/WO/2024

Date: 20.09.2024

From:
Chief Engineer,
Visakhapatnam Port Authority,
Visakhapatnam-530 035.

To,
M/s.Envea India Private Limited,
26/3, Astalakshmi Apartments,
M.G. Road, Adyar,
Chennai, Tamilnadu – 600 041.

Sir,

Sub: Continuous Ambient Air Quality monitoring (CAAQM) stations
at 3 identified locations of Visakhapatnam Port area –
Replacement of spares and attending O & M for a period of 2
years through OEM -Reg.

Ref: 1). Your Ir.no.ESAIPL/VPT/O&M/2024/09/18, dt.13-09-2024
received vide mail dt.14-09-2024.

2). Previous work order no. 60(CP)/EE(Env) of 2015-16, dt.09-
10-2015.

1. Your revised offer dated 13-09-2024 for Rs. 2,01,62,033/- (Rupees Two Crores One Lakh Sixty Two thousand and Thirty three only) (Rs. 69,66,125/- including 2% freight charges, 2% packing & forwarding charges and 18% GST for replacement of required spares + Rs. 1,31,95,908/- including 18% GST for 2 years O&M) for the subject work is accepted.
2. The time for completion for repair and reconditioning of 3 CAAQM stations is 3 months , 2 (two) year for Operation and Maintenance(O&M) after 1 month trail run from the date of commencement of the work.

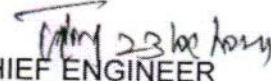
- 3 You are also informed that under the provisions of Contract Labour (Regulation & Abolition) Act, 1970 and Contract Labour (Regulations & Abolition) Central Rules 1971 you have to obtain licenses to employ contract labour before starting the work. The application in Form - IV (Copy enclosed) together with necessary challan for license fees and Security Deposit should be submitted direct to the Assistant Labour Commissioner (Central) Visakhapatnam with necessary certificate in Form - III enclosed to the Work Order. You are also required to display a notice showing the wage period and the place and time of disbursement of wages at the place of work and to submit a copy of the notice immediately within a fortnight of the receipt of the Work Order to this department to arrange for nomination of our authorized representative to witness the disbursement of wages as required under the said Act, and Rules.
- 4 You are hereby informed that any delay in executing the work consequent on the delay in obtaining or cancellation of the license, due to any contravention of the said Act and Rules, shall be at your risk and responsibility. The time of completion of this work shall be reckoned as stipulated in Para-2 of this letter.
- 5 You are requested to submit a detailed O&M Schedule of the work immediately within a fortnight of the receipt of the work order complying with the provisions of Clause - 2 of the General Conditions of the contract.
- 6 You are required to intimate the date of commencement / completion of the above contract work in Form - VII (Copy enclosed) to the Assistant Labour Commissioner (C), Visakhapatnam direct under intimation to this office.
- 7 This work order shall form part of the contract entered by you with the Port Trust. And
- 8 You have to enter an agreement on Non-Judicial Stamp paper worth of Rs.100/- immediately.
- 9 The applicable TDS as per the Central GST/SGST Act, will be deducted as and when notified by the Government.
- 10 If the number of Workers / Employees engaged on this work is more than 20, the Contractor shall produce documentary proof of payment of P.F. contribution to their Workers/ Employees from the P.F. Authorities



along with every interim certificate failing which no payment will be released.

11. You are requested to submit Weekly Progress Report in the prescribed preform enclosed. If the contractor fails to submit Weekly Progress Reports in the prescribed preform his claim for extending the validity of the contract period cannot be considered.
12. You are requested to contact the Superintendent Engineer (Env Cell) / Executive Engineer (Env Cell) for further particulars and start the work immediately.

Yours faithfully,


CHIEF ENGINEER

Encl:

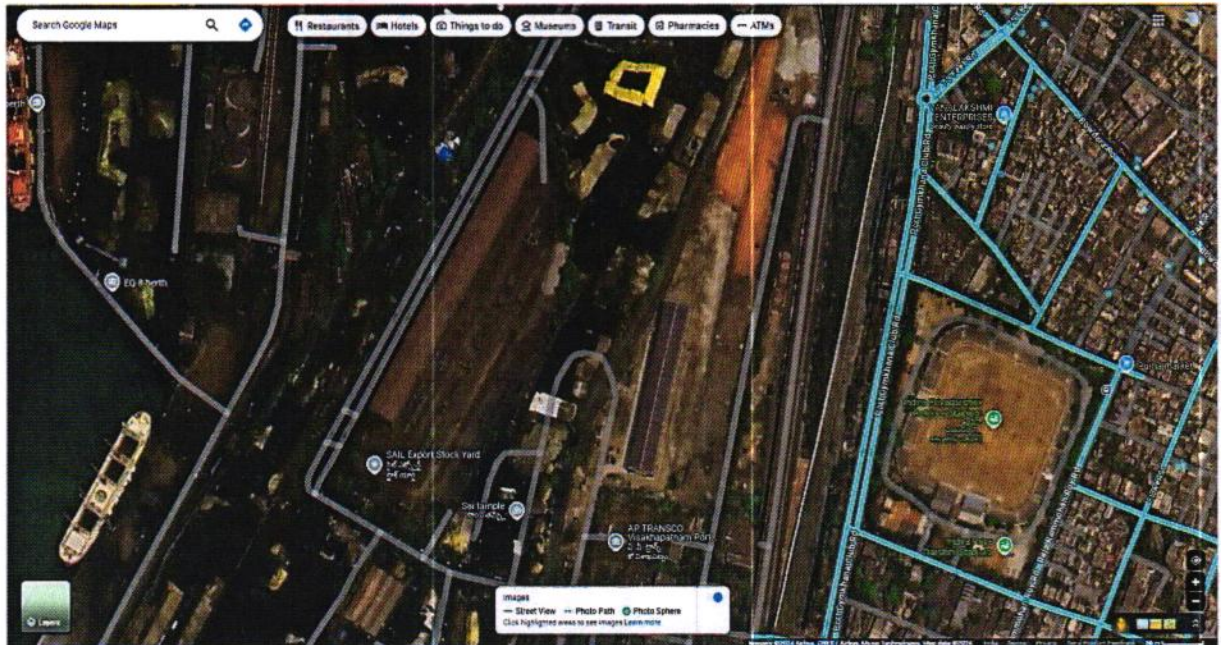
1) Form-IV / Form - III & Form -VI.

Copy to

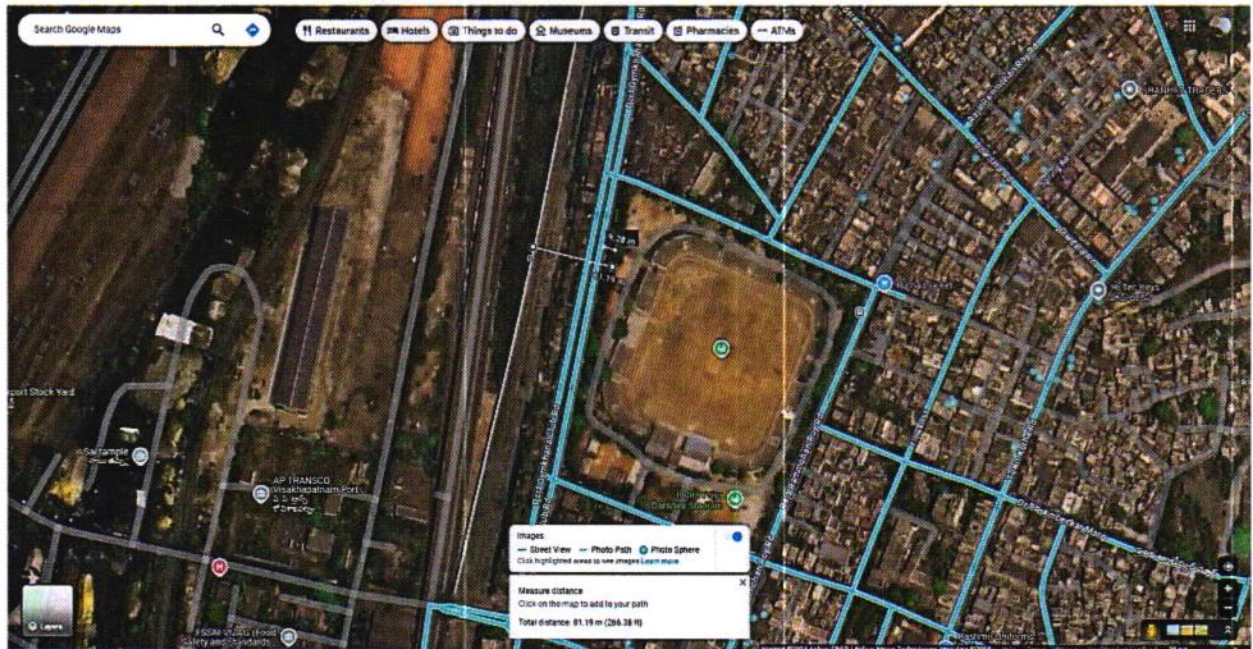
- " S.E-Env/ for information
- " Agency - by ordinary post.
- " The Asst. Labour Commissioner (C), Visakhapatnam
- " The Labour Enforcement Officer, Visakhapatnam .
- " The Dy. Commissioner, Commercial Tax Department, Visakhapatnam .
- " The Asst. Director of Mines & Geology, MVP Colony, Sec-I, Vsp.-17
- " The Asst. Commercial Tax Officer, Dwarakanagar, Visakhapatnam.
- " The Asst. Commissioner, Income Tax Dept., Dabagardens, Vsp
- " The Asst. Commissioner, Income Tax, Circle(TDS), Aayakar Bhavan, 1st floor., Dabagardens, Vsp.
- " FA & CAO / VPA - for information and the original agreement of the subject work is being sent seperately.
- " Labour Officer / VPA
- " The Resident Audit Officer, Port Audit Office, Visakhapatnam a copy of Tender Schedule and T.C.P.
- " The Chief Vigilance Officer. Encl: Copy of Tender Schedule and TCP.
- " E E (Env-cell) for information and necessary action.

VISAKHAPATNAM PORT AUTHORITY

Continuous Ambient Air Quality Monitoring Stations at GVMC Stadium and its Surroundings:



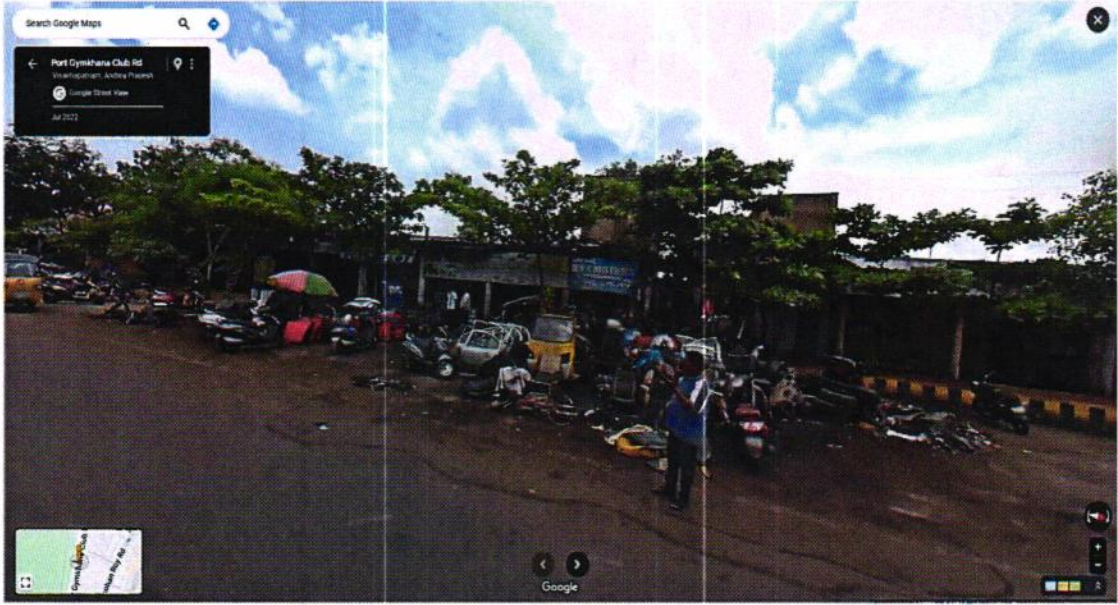
Google Map of GVMC Stadium and its surrounded roads and residential area



The distance between Ambient Air Quality Monitoring station to Port Boundary (81.2m) & Residents (9.2m)

AMV

मुख्य अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust



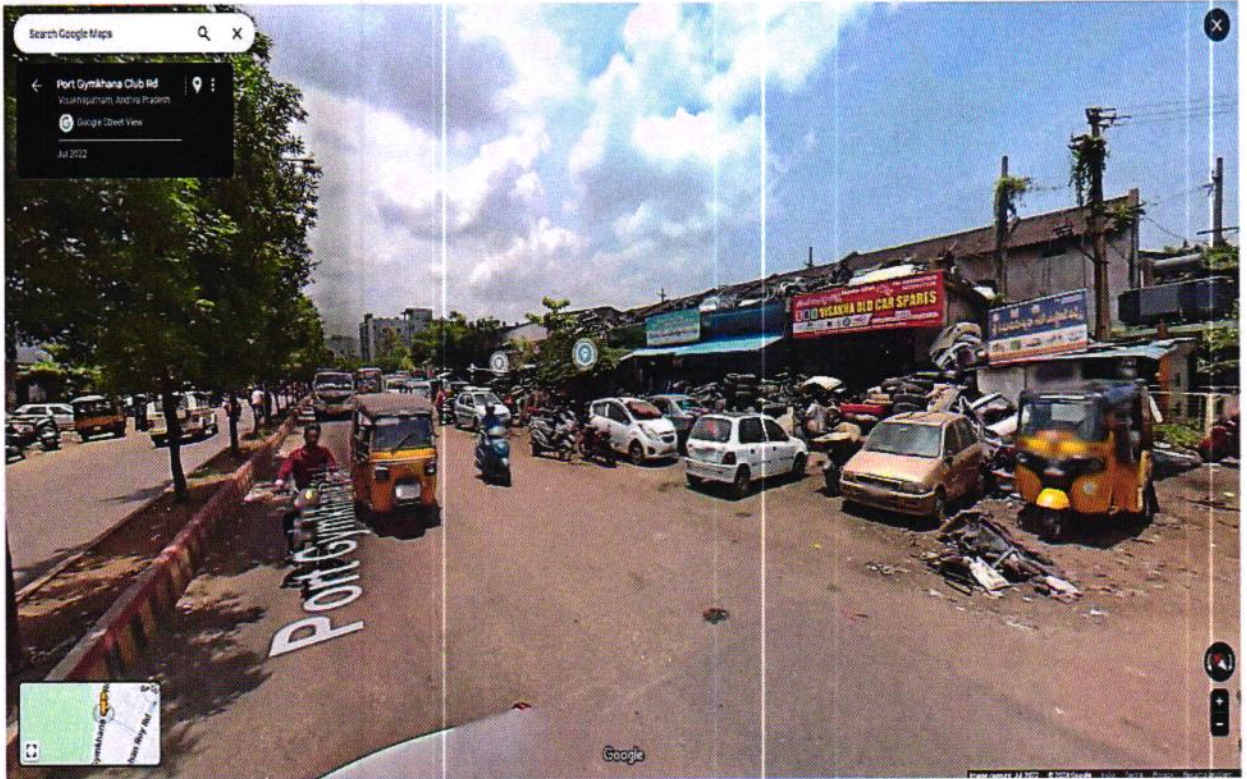
Google Photo of GVMC Monitoring Station Surrounding Scrap Shops (West Side)



Google Photo of GVMC Monitoring Station Surrounding Scrap Shops (West Side)

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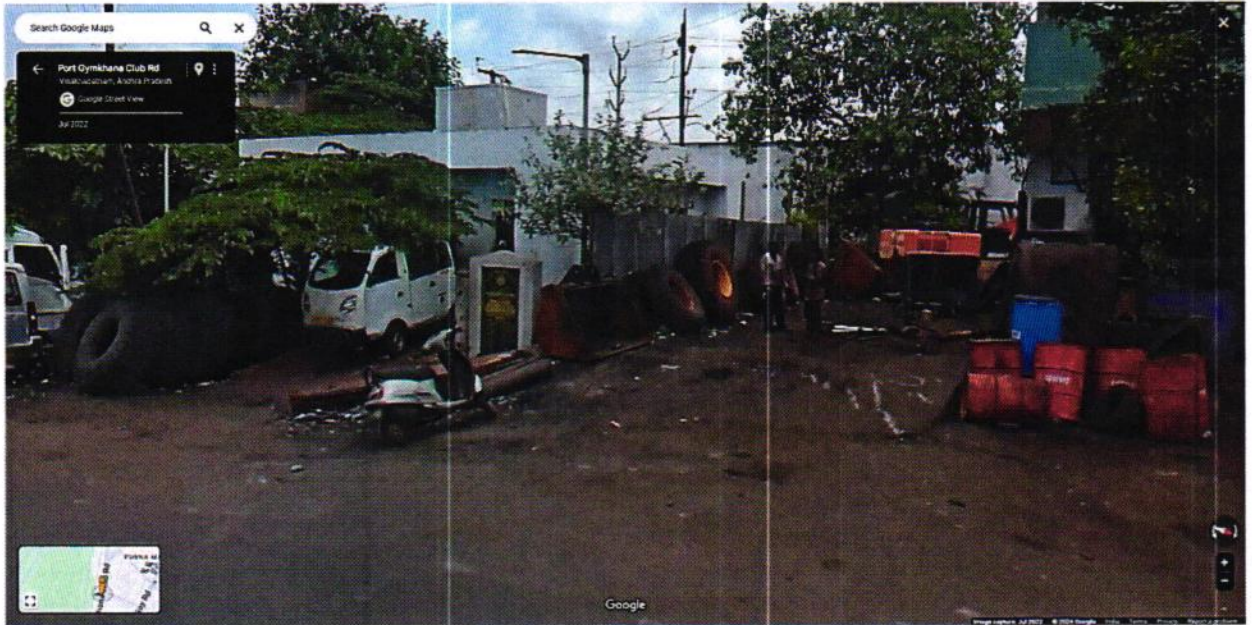


Google Photo of GVMC Monitoring Station Surroundings Scrap Shops (West Side)

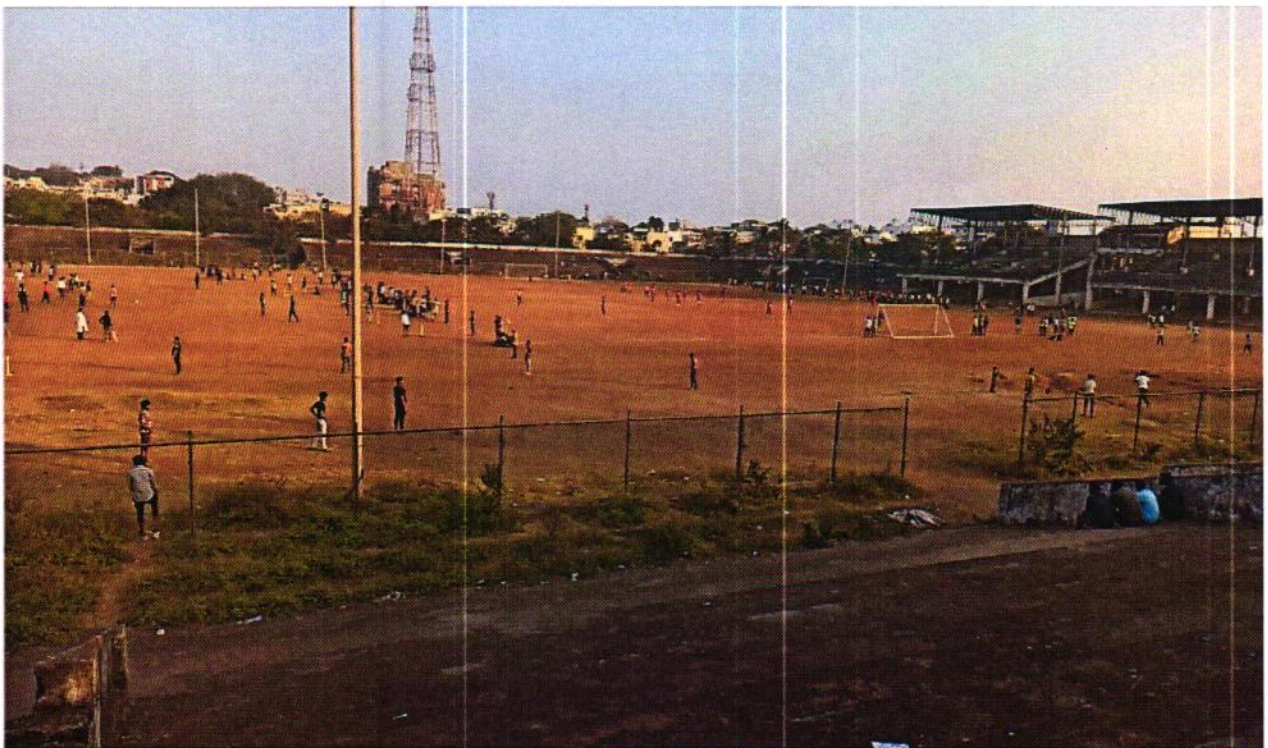


Google Photo of GVMC Monitoring Station Surroundings Scrap Shops (West Side)


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Google Photo of GVMC Monitoring Station Surroundings Scrap Shops (West Side)



GVMC Stadium Players Playing in Ground at Morning, Evening at Holidays.

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Public Meetings in GVMC Stadium.



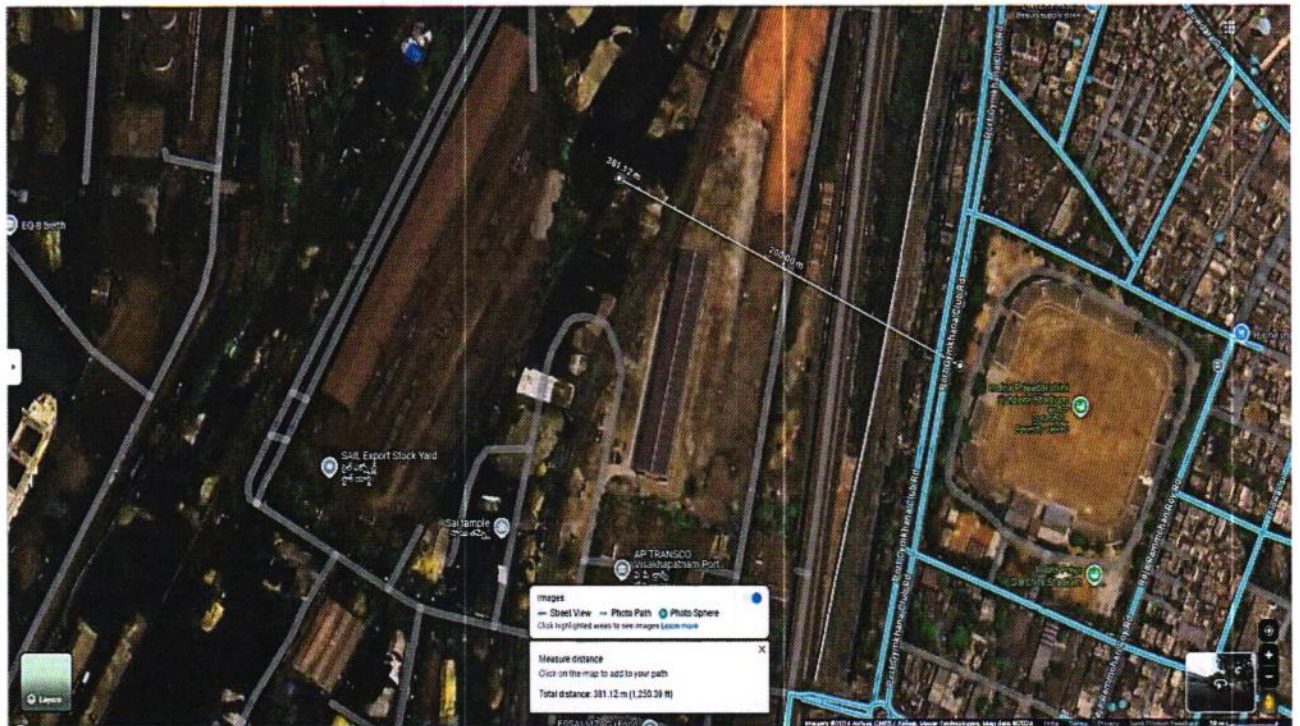
GVMC Stadium Surroundings



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Google Map showing of GVMC Stadium to Port Operational area distance.



Google Map showing of GVMC Stadium to Port Operational area distance.


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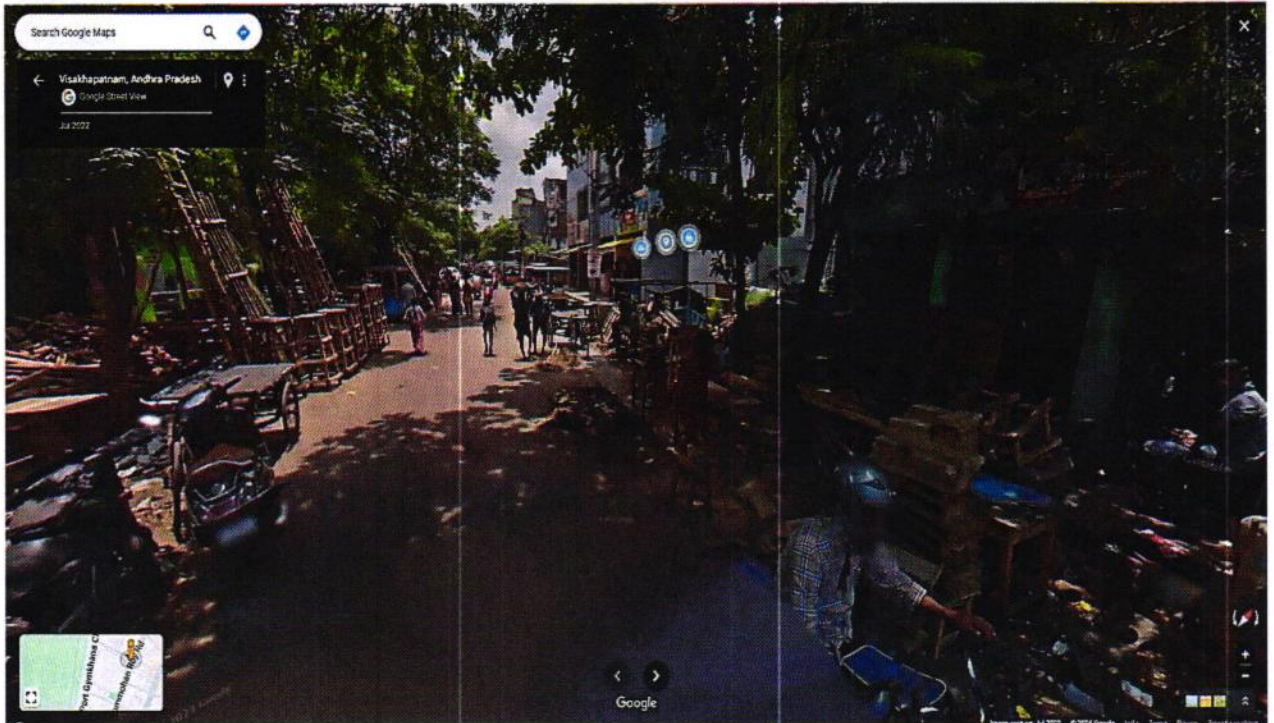
Google Photo of GVMC Monitoring Station Surroundings Scrap Shops (North Side)



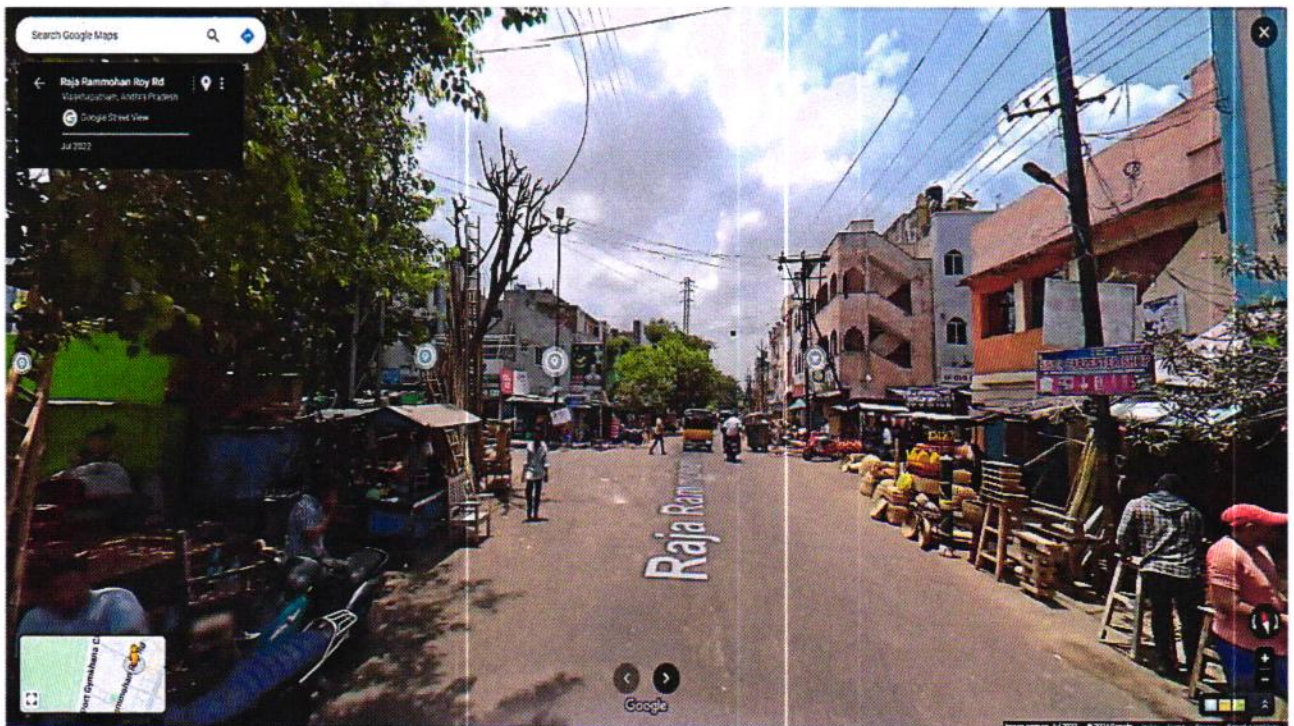
Google Photo of GVMC Monitoring Station Surroundings Wood Work Shops (North Side)

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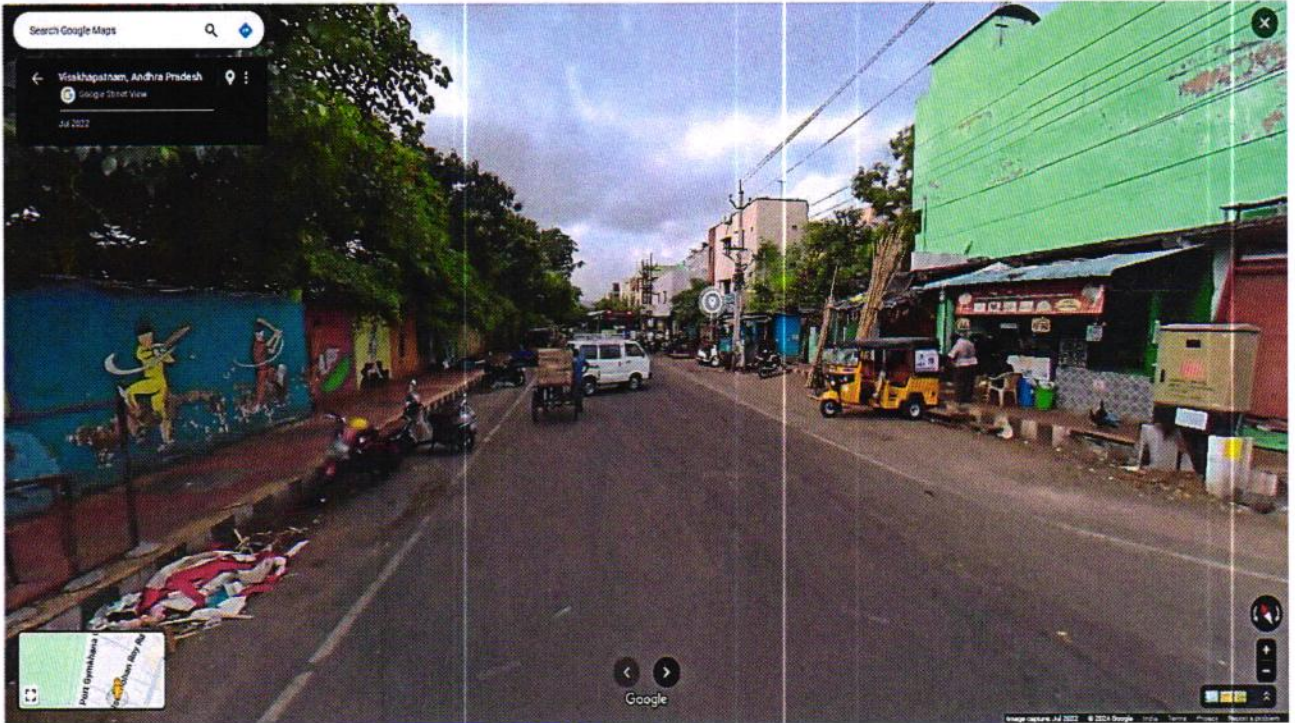


Google Photo of GVMC Monitoring Station Surroundings Wood Work Shops (North Side)

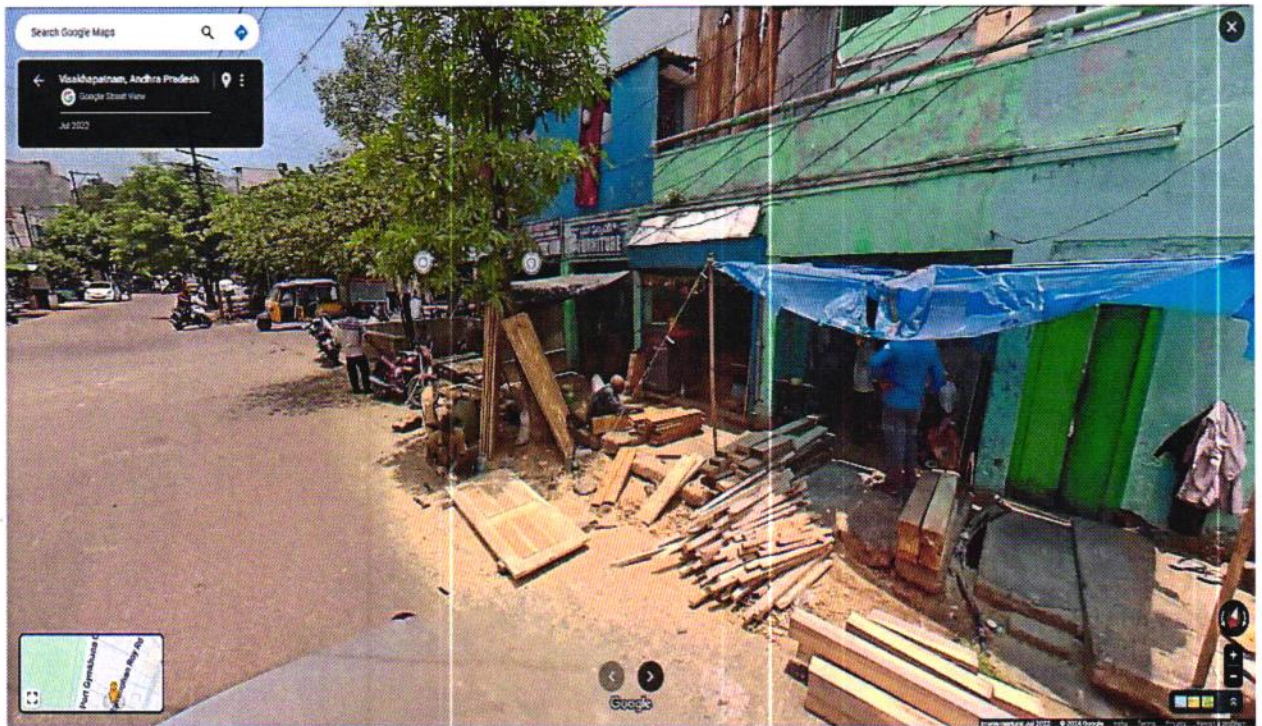


Google Photo of GVMC Monitoring Station Surroundings Shops (East Side)


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Google Photo of GVMC Monitoring Station Surroundings Shops (East Side)

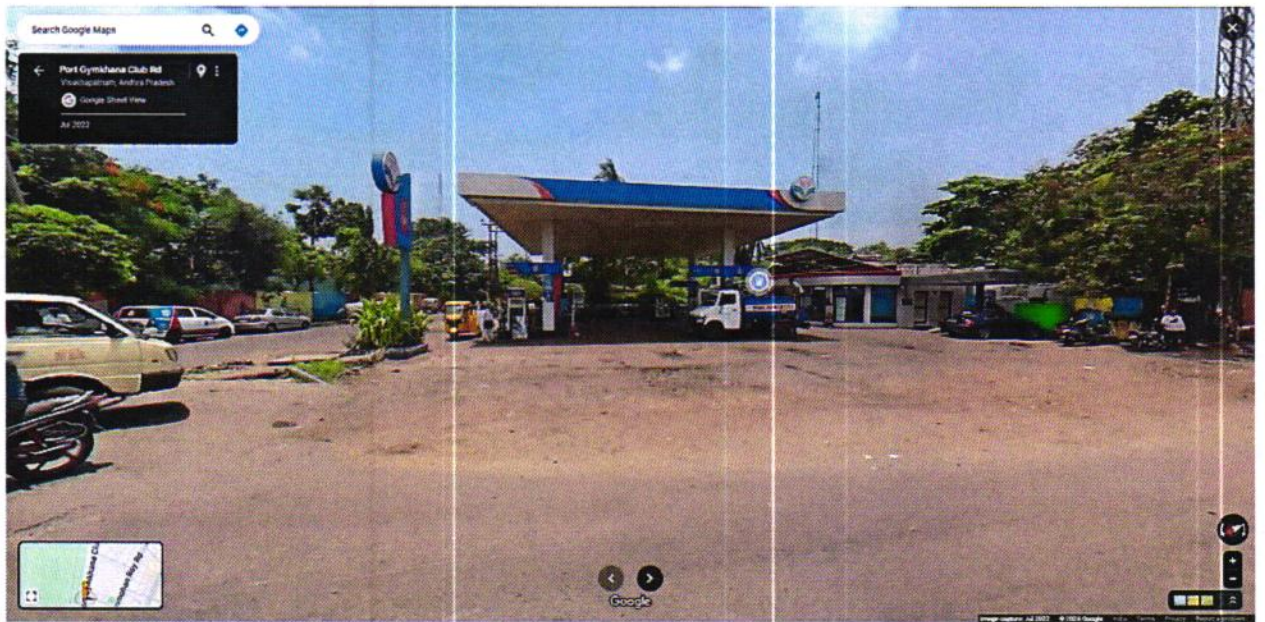


Google Photo of GVMC Monitoring Station Surroundings Wood Work Shops (South Side)


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Google Photo of GVMC Monitoring Station Surroundings Hotels & Function Halls Shops (South Side)

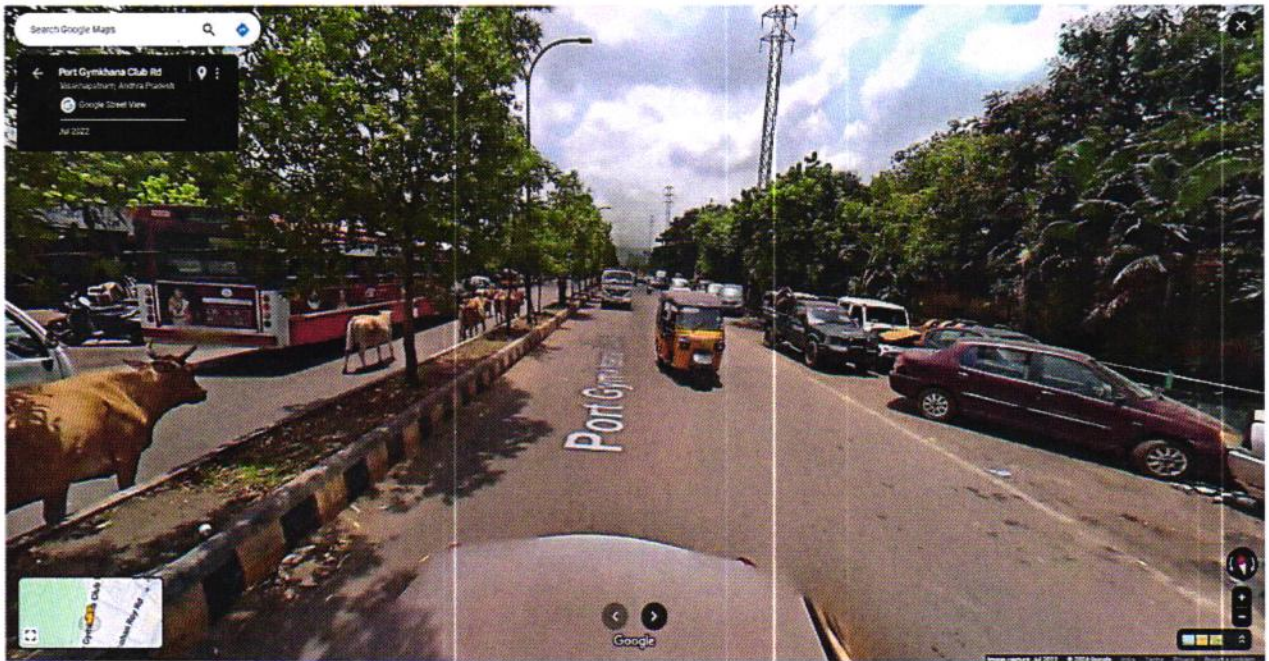


Google Photo of GVMC Monitoring Station Surroundings Petrol Pumping Station (South Side)


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Google Photo of GVMC Monitoring Station Surroundings Scrap Shops (West Side)



Google Photo of GVMC Monitoring Station Surroundings Public Transport (West Side)

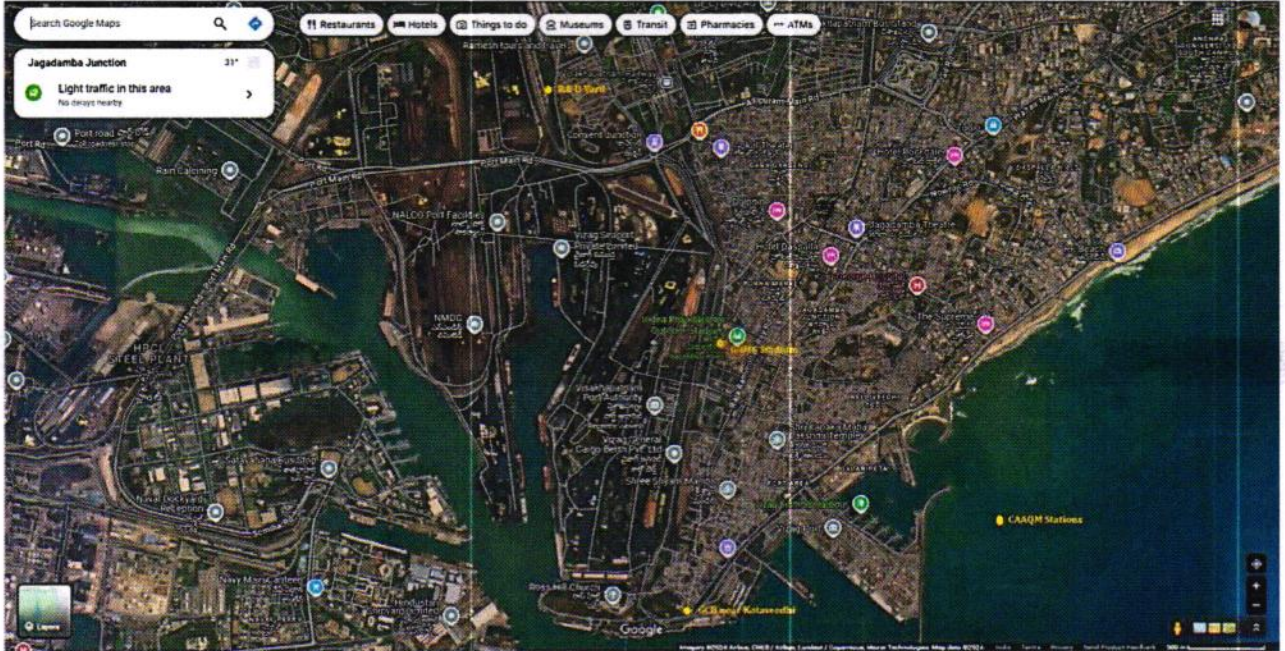

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Google Photo of GVMC Surrounding Public Transport (West Side)


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VISAKHAPATNAM PORT AUTHORITY



Visakhapatnam Port Authority (VPA) Installed 3 CAAQM Stations at 3 different Locations

Continuous Ambient Air Quality Monitoring Station at GCB (near Kota Veedhi), it surroundings:



Google Map of GCB Monitoring Station and its surrounding road ways.



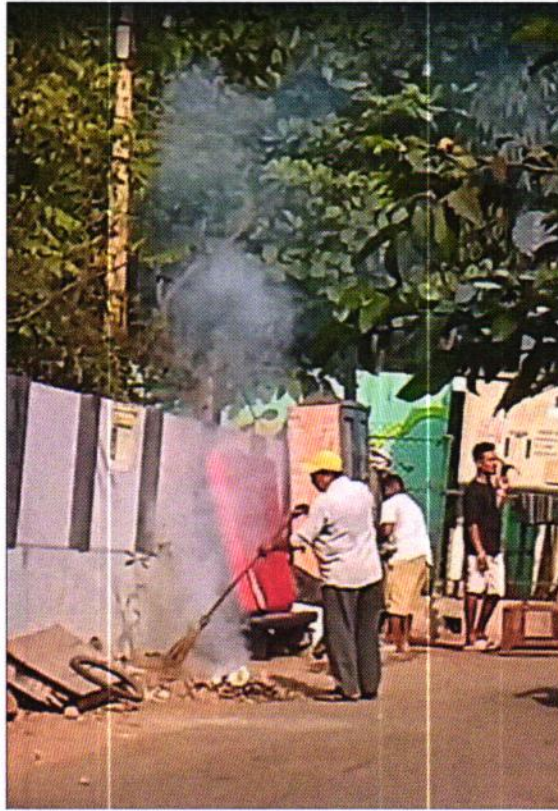
The distance between Ambient Air Quality Monitoring station to Port Boundary (34.7m) & Residents (10.2m)



Google Photo of GCB monitoring station surroundings (South East Side)

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Wastes Bunt near the CAAQM Station compound wall.



Google Photo of GCB monitoring station surrounding (South Side)


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Google Photo of GCB monitoring station surroundings (East Side)



Google Photo of GCB monitoring station surroundings (East Side)


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